

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 02

Excise Appeal No. 11621 of 2018

[Arising Out Of OIA-RAJ-EXCUS-000-APP-280-287-2017-18 Dated- 14/03/2018 passed by the Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-RAJKOT)

Vardhman Vitrified Pvt Ltd

National Highway 8-a, Matel Road, Vill-dhuva, Wankaner,
RAJKOT, GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T.-Rajkot

Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot, Gujarat-360001

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri. Himanshu Nachane, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)

Final Order No. 10210/2026

DATE OF HEARING:18.03.2026

DATE OF DECISION:18.03.2026

SOMESH ARORA

The matter was restored twice on 22.12.2025 and 24.02.2026 as no one cause appearance. Today also none has appeared nor is there any adjournment request on record. It appears that the party is not interested to pursue the appeal. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for want of non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reasons of non-appearance on each occasion.

2. Appeal is dismissed.

(Dictated & Pronounced in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**